

MEGHALAYA LEGISLATIVE ASSEMBLY

LIST OF BUSINESS

Budget Session
Friday, March 23, 2018.

Government Business

1. Questions.
2. Shri JAMES K. SANGMA, Minister in-charge Home (Police) to make a Statement under Rule 55 of the Rules of Procedure and Conduct of Business.
3. Shri CONRAD K. SANGMA, Chief Minister to lay a Statement relating to Starred Question No.3 replied on 20.03.2018.
4. Voting on Supplementary Demands (upto 12 noon).
5. (a) Shri CONRAD K. SANGMA, Chief Minister in-charge Finance to beg leave to introduce the Meghalaya Appropriation (No.I) Bill, 2018.

(b) If leave be granted to introduce the Bill.
6. Shri PRESTONE TYNSONG, Minister in-charge Parliamentary Affairs to move :-
"That the Second proviso to Sub-Rule (c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Meghalaya Appropriation (No.I) Bill, 2018 be suspended for the time being in so far as the rule requires circulation of the Bill four days in advance before the Motion for Consideration may be moved".

Contd...2/-

7. (a) Shri CONRAD K. SANGMA, Chief Minister in-charge Finance to move that the Meghalaya Appropriation (No.I) Bill, 2018 be taken into consideration.

(b) Consideration of the Meghalaya Appropriation (No. I) Bill, 2018 clause by clause.
8. Shri CONRAD K. SANGMA, Chief Minister in-charge Finance to move that the Meghalaya Appropriation (No.I) Bill, 2018 be passed.
9. Shri CONRAD K. SANGMA, Chief Minister in-charge Finance to present the Budget Estimates for 2018-2019.
10. Shri CONRAD K. SANGMA, Chief Minister in-charge Finance to present the Vote- on-Account for 2018-2019.
11. Shri CONRAD K.SANGMA, Chief Minister in-charge Finance to move :-
"That an amount not exceeding Rs. 3569,22,02,000/- (Rupees Three Thousand Five Hundred Sixty Nine Crore Twenty Two Lakh and Two Thousand) only be granted to the Governor in advance to defray certain charges in respect of different department during the first quarter of the Financial Year beginning 1st April, 2018 under grants shown in the On-Account Budget, 2018-2019".

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12. (a) Shri CONRAD K. SANGMA, Chief Minister in-charge Finance to beg leave to introduce the Meghalaya Appropriation (Vote-on-Account) Bill, 2018.

(b) If leave be granted to introduce the Bill.

13. Shri PRESTONE TYNSONG, Minister in-charge Parliamentary Affairs to move:-
" That the Second proviso to Sub-Rule (c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Meghalaya Appropriation (Vote-on-Account) Bill, 2018 be suspended for the time being in so far as the rule requires circulation of the Bill four days in advance before the Motion for Consideration may be moved".

14. Shri CONRAD K. SANGMA, Chief Minister in-charge Finance to move that the Meghalaya Appropriation (Vote-on-Account) Bill, 2018 be taken into consideration.

15. Shri CONRAD K. SANGMA, Chief Minister in-charge Finance to move that the Meghalaya Appropriation (Vote-on-Account) Bill, 2018 be passed.

16. Shri CONRAD K. SANGMA, Chief Minister in-charge Finance to lay a Statement showing Quarterly Trends and Review of Receipts- Expenditure of the State in accordance with the Section 9(1) of the Meghalaya Fiscal Responsibility and Budget Management Act, 2006.

17. Shri JAMES K. SANGMA, Minister in-charge Power to lay the following :-
- i. The Fifth Annual Report of the Meghalaya Energy Corporation Limited for the year 2013-14.
 - ii. The Fifth Annual Report of the Meghalaya Power Transmission Corporation Limited for the year 2013-14.
 - iii. The Fifth Annual Report of the Meghalaya Power Generation Corporation Limited for the year 2013-14.
 - iv. The Fifth Annual Report of the Meghalaya Power Distribution Corporation Limited for the year 2013-14.
 - v. The Tenth Annual Report of the Meghalaya State Electricity Regulatory Commission for the year 2016-2017.
18. Shri METBAH LYNGDOH, Minister in-charge Tourism to lay the Annual Report of the Meghalaya Tourism Development Corporation Ltd. for the year 2011 -2012, 2012-2013,2013-2014, and 2014-2015.

Shillong
The 22nd March, 2018.


Andrew Simons,
Commissioner & Secretary,
Meghalaya Legislative Assembly.

